

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...
Original Application No.60/476/2018

Chandigarh, this the 20th day of April, 2018

...

CORAM: HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J)

...

Smt. Sudeshna Kumari wife of Sh. Vinod Kumar, age 55 years, working as Primary Teacher in Kendriya Vidyalaya Sangathan (KVS) resident of Staff Qtr. No.7, Type-II, K.V. No.2, Ambala Cantt. Haryana.

.... APPLICANT

VERSUS

1. The Commissioner, Kendriya Vidyalaya Sangathan, 18 Institutional Area, Shaheed Jeet Singh Marg, New Delhi.
2. Deputy Commissioner, Kendriya Vidyalaya Sangathan, Regional Office, Gurgaon-122001, Haryana.
3. Smt. Priya Tyagi, the Principal, Kendriya Vidyalaya Sangathan, K.V. No.2, Ambala Cantt. (Haryana).

.... RESPONDENTS

Present: Sh. D.R. Sharma, counsel for the applicant.

ORDER (Oral)

HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J):-

At the very outset, learned counsel intends to withdraw the instant Original Application (O.A.) to enable the applicant to move

a detailed representation for redressal of her grievances before the Competent Authority at the first-instance.

Therefore, the present O.A. is hereby dismissed as withdrawn with aforesaid liberty, as prayed for.

Needless to mention, in case applicant files such representation within a period of one week, from today, then the same will be sympathetically considered and decided by the Competent Authority by passing a reasoned & speaking order, and in accordance with law, within a period of three weeks thereafter.

Meanwhile, the operation of the impugned transfer order dated 17.04.2018 (Annexure A-1) and relieving order dated 18.04.2018 (Annexure A-2) are hereby stayed.

Copy **dasti.**

(JUSTICE M.S. SULLAR)
MEMBER (J)

Dated: 20.04.2018.

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